

**GOVERNMENT OF INDIA
HOME AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:930
ANSWERED ON:20.03.2012
HARASSMENT OF ELDERLY PERSONS
Agarwal Shri Jai Prakash

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether cases relating to harassment of elderly persons by their family members/children have been reported; and
- (b) if so, the details thereof and the steps taken by the Government to prevent such cases of domestic violence and to bring in a Bill to protect the elderly persons in the country?

Answer

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI JITENDRA SINGH)

(a) to (b): There has been reported incidents of harassment of elderly persons by their family members / Children. As per information provided by National Crime Records Bureau (NCRB), this specific data is not maintained by NCRB.

As per the Seventh Schedule to the Constitution of India. "Police" and "Public Order" are State subjects and, as such the primary responsibility of prevention, detection, registration, investigation and prosecution of crime including crime against senior citizens lie with the States/UT administrations. However, the Union government attaches highest importance to the matter of prevention and control of crime against elderly persons and women. Ministry of Home Affairs has issued a detailed advisory dated 27.03.2008, to all the State Governments/UTs advising them to take immediate measures to ensure safety and security and for elimination of all forms of neglect, abuse and violence against old persons through initiatives such as identification of senior citizens; sensitization of police personnel regarding safety, security of older persons; regular visit of the beat staff; setting up of toll free senior citizen helpline; setting up of senior citizen security cell; verification of domestic helps, drivers, etc.